

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 28<sup>TH</sup> OCTOBER, 2009 (SECOND SITTING) IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.**

**I. OATH OR AFFIRMATION BY MEMBERS.**

Members who have not already done so to make and subscribe the Oath or Affirmation of allegiance to the Constitution .

**II. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.**

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 28<sup>th</sup> October, 2009 at 2.00 P.M. and to lay on the Table a copy of the Governor's Address.

**III.** The Speaker to lay on the Table of the House a copy of the Election Commission of India Notification No. 308/HN-LA/2009 dated the 24<sup>th</sup> October, 2009, issued under Section 73 of the Representation of the People Act, 1951.

**IV. OBITUARY REFERENCES**

THE CHIEF MINISTER to make reference to the deaths of the late:-

1. Shri Harcharan Singh Brar, former Governor of Haryana.
2. Rao Birender Singh, former Chief Minister of Haryana.
3. Shri Y.S. Rajasekhara Reddy, former Chief Minister of Andhra Pradesh.
4. Shri Sher Singh, former Union Minister.
5. Shri Saroop Singh, former Speaker of Haryana Legislative Assembly.
6. Smt. Kartar Devi, former Minister of Haryana.
7. Shri Baldev Tayal, former Minister of Haryana.
8. Thakur Mangal Singh, former Member of PEPSU Legislative Assembly.
9. Freedom Fighters of Haryana.
10. Martyrs of Haryana.
11. Others.

**V. VOTE OF CONFIDENCE**

THE CHIEF MINISTER to move- That this House expresses confidence in the Council of Ministers.

**VI. MOTION UNDER RULE 15**

THE CHIEF MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

**VII. MOTION UNDER RULE 16**

THE CHIEF MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

**VIII. MOTION UNDER RULE 121.**

THE CHIEF MINISTER to move that the provisions of Rules 231, 233, 235 and 270 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-

- i) Committee on Public Accounts;
- ii) Committee on Estimates;
- iii) Committee on Public Undertakings; and
- iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes,

for the remaining period of the year 2009-2010 be suspended.

ALSO to move that this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the remaining period of the year 2009-2010, keeping in view the proportionate strength of various parties/groups in the House.

**IX. PAPER TO BE RE-LAID ON THE TABLE OF THE HOUSE**

THE CHIEF MINISTER to re-lay on the Table the Personnel Department Notification No. G.S.R.7/Const./Art.320/2009, dated the 18<sup>th</sup> March, 2009 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.

**X. DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS**

Discussion on the following motion to be moved by Shri Harmohinder Singh Chatha, M.L.A. on the 28<sup>th</sup> October, 2009, namely :-

“That an address be presented to the Governor in the following terms :-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House today the 28<sup>th</sup> October, 2009 at 2.00 P.M.’.”

**CHANDIGARH:  
THE 27<sup>TH</sup> OCTOBER, 2009.**

**SUMIT KUMAR,  
SECRETARY.**